

Income Tax Appellate Tribunal: Delhi Benches, New Delhi

F.No.70/AT/Jud.Adm/Judicial/Del/2025-26

Dated 21st May, 2026

Notice

It is hereby notified for information of all concerned that after a meeting with the office bearers and members of the Income Tax Appellate Tribunal Bar Association, New Delhi under the chairmanship of the Hon'ble Vice-President, ITAT, Delhi Zone on 20.05.2026 at 01:30 PM to discuss various issues, the following resolutions were adopted:-

- i. It was resolved to impress upon the members of ITAT and the Bar to conduct court proceedings on Fridays only through virtual mode. The Bar was also requested to advise its members not to attend the hearings physically.
- ii. It was resolved to request the Bar to ensure that as far as possible, in cases where an adjournment petition is intended to be filed, the same can be filed through virtual mode only and the physical appearance for such matters may be altogether avoided.
- iii. It was further resolved that in ex-parte orders or wherever the matters need to be remanded back to lower authorities due to inadequate fact finding or denial of opportunity, the physical appearance should also be done away with and such matters be pursued through virtual mode as far as possible.

This is issued with the approval of the Hon'ble Vice-President (DZ).


Assistant Registrar



